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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/9297/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti. Nirmali Talukdar,
The District & Sessions Judge,
Kokrajhar.

Dated Guwahati, the 12th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJK/2024/1773, dated 06.09.2024

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024 for travelling to Hyderabad and return, w.e.f. 07.10.2024 till 20.10.2024, along with your husband and son (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, you have been allowed to draw an advance payment of 80% towards your proposed LTC for the block period 2022 to 2024 and also allowed to avail Leave Encashment of 10 days earned leave.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9298-9300/2024/A. Dated 12th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

OK
12/9/2024
REGISTRAR (VIGILANCE)

in
12/9/24